

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-361/97 in
OA-2404/94

(36)

New Delhi this the 15th day of January, 1998.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Shri N.P. Singh,
Jr.Engineer(Civil),
O/o Suptd. Surveyor of Works,
NDZ(I), CPWD,
Nirman Bhawan,
New Delhi-2.

..... Petitioner

(Petitioner in person)

versus

1. Union of India through
Sh. S.K. Singhal,
Suptd. Engineer,
Coordination Cir.(Civil)
CPWD I.P. Estate,
New Delhi.

2. Sh. M.S. Khanna,
Dy. Director of Admn.
(Ministry of Human Resource
Development), Department of
Education, A-39, Navodaya
Vidyalaya Samiti, Kailash
Colony, New Delhi-48.

..... Respondents

(through Mrs. P.K. Gupta, advocate)

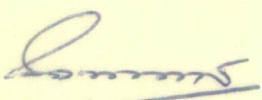
ORDER(ORAL)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

The petitioner after seeing the compliance affidavit disputed that the amount paid was short by 1500 +900. The submission of the learned counsel for the respondents was that since the transfer was within a short span of six months, these two payments were not available to the petitioner. In the present case, it happened to be an order passed on the same day. The fact remains that the petitioner proceeded to Chandigarh and thereafter he was returned back to Delhi by an order dated 22.6.94. On production of the

said order, we find that the petitioner was transferred back to Delhi from Chandigarh. In the circumstances, the petitioner is entitled to the said two payments which the respondents says will be paid within two weeks. The said payment may be made alongwith 9% interest as ordered earlier.

In view of the statement of the respondents, this contempt petition is disposed of. Notices issued to the alleged contemners are discharged.



(S.P. Biswas)
Member (A)



(Dr. Jose P. Verghese)
Vice-Chairman (J)

/vv/